

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi-110001
Ph: 23753942 Fax- 23753923

Petition No. 57/TT/2023

Dated: 3.11.2023

To

The Director (Power Regulation)
Bhakra-Beas Management Board
SLDC Complex, Industrial Area Phase-I,
Chandigarh-160002
dirpr@bbmb.nic.in

Sub: Petition for determination of tariff of the Transmission assets operated and managed by Bhakra Beas Management Board (BBMB) and the SLDC Charges for the control period 1.04.2019 to 31.03.2024 – reg.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 10.11.2023:

- i) Total O&M expenses claimed for the 2019-24 tariff period as per applicable tariff regulations in case of transmission assets and as per Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for SLDC.
- ii) The ACE approved by the participating states for the 2019-24 Tariff Period.
- iii) The details of the ARR approved by the respective Regulatory Commissions for the tariff period 2019-24.
- iv) Gross Fixed Asset details of generation, irrigation and transmission assets as on 31.3.2019.
- v) Whether the Petitioner has claimed the tariff for the following transmission lines:
 - a) 220 kV Panipat-Narela Ckt-1 and Ckt-2;
 - b) 220 kV Panipat-Narela Ckt-3;
 - c) 220 kV BTPS-Ballabgarh Ckt-1; and Ckt-2
- vi) The status of the Civil Appeal filed before Hon'ble Supreme Court of India against the APTEL's judgment dated 14.12.2012 in Appeal No.183/2011.

In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully

Sd/-
(Kamal Kishor)
Asstt. Chief (Legal)